

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). The preliminary enquiry conducted by the Prime Minister into complaints against the Jawaharlal Nehru University authorities has been completed. The enquiry relates to allegations about irregularities in the matter of admissions, appointment of teachers, termination of services of employees and arrest of students etc.

(c) and (d). The preliminary report is being processed in the Ministry.

**STATEMENT CORRECTING ANSWER TO USQ NO. 6172 DT. 10-4-78 RE. DAMS AT KALLAR AND MUNAR.**

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): In respect to Unstarred Question No. 6172 on 10-4-1978 by Shri K. A. Raju, M.P., regarding dams at Kallar and Munar, the written reply to parts (d) and (e) of the Question was given as follows:

"There is proposal to divert the waters used for power generation under Idukki Scheme to be brought into Niyamakadu by constructing a 7 km. tunnel."

I regret that there was a typographical error. The correct reply may read as follows:

"There is no proposal to divert the waters used for power generation under Idukki Scheme to be brought into Niyamakadu by constructing a 7 km. tunnel."

This statement could not be laid on the table earlier as this mistake came to my notice recently.

12 hrs.

**PAPERS LAID ON THE TABLE**

**WATER (PREVENTION AND CONTROL OF POLLUTION) CESS RULES, 1978**

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): I beg to lay on the Table

a copy of the Water (Prevention and Control of Pollution) Cess Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 378(E) in Gazette of India dated the 24th July, 1978, together with a corrigendum thereto published in Notification No. G.S.R. 394(E) in Gazette of India dated the 4th August, 1978, under sub-section (3) of section 17 of the Water (Prevention and Control of Pollution) Cess Act, 1977 [Placed in Library. See No. LT-2574/78].

**REVIEWS AND ANNUAL REPORTS OF STATE AGRO-INDUSTRIES DEVELOPMENT CORPORATIONS IN RESPECT OF ASSAM, BIHAR ETC. AND STATEMENTS FOR DELAY**

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Assam Agro-Industries Development Corporation Limited, Gauhati, for the year 1971-72.
  - (ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Gauhati, for the year 1971-72 along with the Assam Agro-Industries De-comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1972-73.
- (ii) Annual Report of the Bihar State Agro-Industries